

**THE ASSAM INDUSTRIAL INFRASTRUCTURE DEVELOPMENT  
CORPORATION (SECOND AMENDMENT) BILL, 2022**

**A  
BILL**

further to amend the Assam Infrastructure Development Corporation Act, 1990.

Preamble                      Whereas it is expedient further to amend the Assam Infrastructure Development Corporation Act, 1990 hereinafter referred to as the principal Act, in the manner hereinafter appearing; Assam Act  
No. I  
of 1991

It is hereby enacted in the Seventy-third Year of the Republic of India as follows:-

Short title,  
extent and  
commencement              1. (1) This Act may be called the Assam Infrastructure Development Corporation (Second Amendment) Act, 2022.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force at once.

Amendment of  
section 52                      2. In the principal Act, in section 52, for the words "imprisonment for a term which may extend to six months or with fine which may extend to one thousand rupees, or with both" appearing after the words "punishable with", the words "fine which may extend to ten thousand rupees" shall be substituted.

\*\*\*\*\*

*das*  
RETTED BY THE  
LEGISLATIVE DEPARTMENT  
ON 14.12.2022

**STATEMENT OF OBJECTS AND REASONS**

The Bill namely "*The Assam Industrial Infrastructure Development Corporation (Second Amendment) Bill, 2022*" seeks to amend the Section-52, i.e. the penal provision of the Assam Industrial Infrastructure Development Corporation Act, 1990 [the principal act] as a part of Reduction of Compliance Burden on Citizens and Businesses to improve 'Ease of Living' and 'Ease of Doing Business'.

Hence, the Bill.



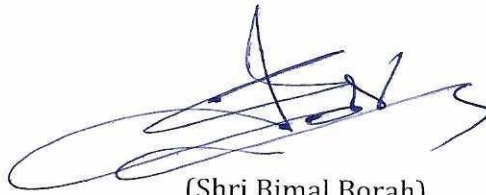
(Shri Bimal Borah)  
Minister-in-charge  
Industries, Commerce & PE Department, Assam



(Shri Hemch Das)  
Principal Secretary  
Assam Legislative Assembly

**FINANCIAL MEMORANDUM**

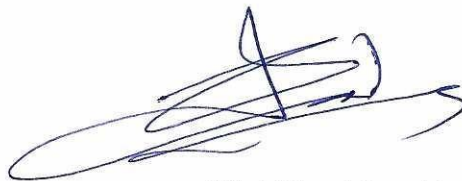
There is no financial involvement in the proposed Bill.



(Shri Bimal Borah)  
Minister-in-charge  
Industries, Commerce & PE Department, Assam

**MEMORANDUM OF DELEGATED LEGISLATION**

There is no delegation of legislative powers to the executive in the proposed Bill.



(Shri Bimal Borah)  
Minister-in-charge  
Industries, Commerce & PE Department, Assam

deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly

Explanation - for the purposes of this section-

(a) "company" means any body corporate and includes a firm or other association of individuals : and

Penalty for obstruction

52. Any person who obstructs the entry of a person authorised under Section 49 to enter into or upon any land or building or molests such person after such entry or who obstructs the lawful exercise by him of any power conferred by or under this Act, shall on conviction, be punishable with imprisonment for a term which may extend to six months or with fine which may extend to one thousand rupees, or with both.

Recovery of dues

53. Any money payable to the Corporation in respect of which the person liable to pay the same has agreed by a written instrument that it shall be recoverable as a public demand, shall, on an application made by the Corporation in that behalf, be recoverable as such demand.

Power to make rules

54. (1) The State Government, may by notification, make rules to carry out the purposes of this Act:

Provided that where the State Government feel it necessary, it shall except on the first occasion of making rules under the section, take into consideration any suggestion made by the Corporation relating to amendment of such rules.

(2) In particular and without prejudice to the generality of the foregoing power, such rules may.